

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
*(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

FOR THE ATTENTION OF THE CREDITORS OF FROG FONE PRIVATE LIMITED

<b>RELEVANT PARTICULARS</b>		
1	Name of corporate debtor	Frog Fone Private Limited
2	Date of incorporation of corporate debtor	31 <sup>st</sup> October, 2012
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, NCT of Delhi
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U32204DL2012PTC244253
5	Address of the registered office and principal office (if any) of corporate debtor	19, Chawla Complex, A-215, Shakarpur Delhi,-110092, India
6	Insolvency commencement date in respect of corporate debtor	19 <sup>th</sup> November, 2019. The date of pronouncement of order by Hon'ble NCLT, New Delhi (Court-III) in application number IB-1452/ND/2019 (Copy of order is yet to be received)
7	Estimated date of closure of insolvency resolution process	17 <sup>th</sup> May, 2020 (180 days from the Insolvency Commencement date)
8	Name and registration number of the insolvency professional acting as interim resolution professional	Pankaj Kumar Singhal IBBI/IPA-002/IP-N00532/2017-2018/11561
9	Address and e-mail of the interim resolution professional, as registered with the Board	(NOT FOR COMMUNICATION) Address: A-233, Ground Floor, Bunkar Colony, Ashok Vihar, Phase-IV, Delhi-110052 Mail: <a href="mailto:aprlegalindia@gmail.com">aprlegalindia@gmail.com</a>
10	Address and e-mail to be used for correspondence with the interim resolution professional	(FOR COMMUNICATION) Pankaj Kumar Singhal Address: Same as above Mail: <a href="mailto:cirp.frogfone@gmail.com">cirp.frogfone@gmail.com</a>
11	Last date for submission of claims	6th December, 2019
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: <a href="https://www.ibbi.gov.in">https://www.ibbi.gov.in</a> Insolvency and Bankruptcy Board of India (IBBI), 7 <sup>th</sup> Floor, Mayur Bhawan, Shankar Market, Connaught Circus, New Delhi-110001



Notice is hereby given that the National Company Law Tribunal has pronounced order for the commencement of a corporate insolvency resolution process of the Frog Fone Private Limited on November 19, 2019.

The creditors of Frog Fone Private Limited, are hereby called upon to submit their claims with proof on or before 6th December, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. (Not Applicable)

The submission of claims is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolutions Process for Corporate Persons) Regulations, 2016. The claim with proof is to be submitted in following specified forms along with documentary proof in support of claim:

- Form B- for Claims by operational creditors except workmen and employees
- Form C- for Claims by Financial Creditors
- Form CA: for Claims by Financial Creditors in a class
- Form D- for Claims by workmen and employees
- Form E- for Claims by authorized representative of workmen & employees
- Form F- for Claims by Creditors (Other than Financial Creditors and Operational Creditors of the Corporate Debtor)

The above-mentioned forms can be downloaded from the website [www.ibbi.gov.in](http://www.ibbi.gov.in) (Insolvency and Bankruptcy Board of India)

**Submission of false or misleading proofs of claim shall attract penalties.**

Date: 22nd November, 2019  
Place: Delhi

  
Pankaj Kumar Singhal  
Interim Resolution Professional  
Frog Fone Private Limited



MARUTI SUZUKI

FINANCIALEXPRESS.COM



FINANCIAL EXPRESS

1. NORTH DELHI MUNICIPAL CORPORATION

OFFICE OF THE EXECUTIVE ENGINEER (M-II) KPZ  
SHAKTI NAGAR EXTN. DELHI-110052  
E.(M-II)/KPZ/TC/2019-20/60 Dated- 18.11.2019  
Start for sale of Tender Document: 18.11.19 upto 18.01PM  
Download of Tender Document: 09.12.19 upto 12.00 P.M.  
Bid Submission : 09.12.19 upto 12:15 P.M.  
Opening of financial Bid : 09.12.19 at 12:30 P.M.  
Name of Work: Making good the deficiency at Netaji  
Place in Ward No. 69N (old 64)/KPZ Shakurpur JJ  
Head: Imp. Dev. of drainage system road No. 4,5,6, & 11  
Subhash Place in Ward No. 69, Shakurpur JJ Colony.  
Code: 14/66/87/1257 Head of A/C: 87-1257 Tender  
1,75,66,933 Estimated Amount: 2,09,89,000 Earnest:  
Time of completion: 6 months Retes hold good for:  
Cost of Tender :1000/-

The tenders are also available on the website [tenders.com](http://tenders.com) for bidding by approved and eligible bidders with MCD. The validity of rates hold good for 6 months. KPZ has the right to cancel any or all the tenders without any reasons.  
153/DPI/North DMC/19-20 Ex. Engineer.(M-II)KPZ

**BRAITHWAITE & CO. LIMITED**  
(A Govt. of India Undertaking)  
5, Hide Road, Kolkata - 700 043

Invited Tenders are invited in Two-bid system for:  
Tender No: PUR/HO/Flap Doors-8000 (IRSM:44)/20

Supply, Fabrication & Assembly of Flap Doors (SS with CRF secn.) of 'BOX' type wagons having S.S. fabrication in the workshop of BCL.

Date of submission the tender is 15 days from the date of publication (both days inclusive). Interested parties may visit the website [braithwaiteindia.com](http://braithwaiteindia.com) and offer can be submitted as per conditions against payment of Rs.1000/- (non-refundable) by Bank Draft / Pay Order in favour of "Braithwaite & Co. Ltd", payable at Kolkata, towards cost of tender document. All TCNs & Corrigendum etc. will be notified in our website [www.braithwaiteindia.com](http://www.braithwaiteindia.com) only.

Following Expressions of Interest are invited:  
EOI No: BCL/EOI/Cranes/2019-20

Expressions of Interest are invited from capable vendors for Supply, Fabrication & Execution of (i) Manufacturing of cranes for erection & commissioning at sites (ii) AMC with maintenance operation of cranes / Upgradation/Repair & Rehabilitation of Cranes at different sites as per EOI conditions.

EOI No: BCL/EOI/Civil & Strl/2019-20  
Expressions of Interest are invited from capable vendors for Supply, Fabrication & Execution of Civil and/or Structural project at different sites / BCL's workshops as per EOI conditions.

Date of submission of both the EOIs is 21 days from the date of publication (both days inclusive). For details & EOI conditions, interested parties may please visit the website [www.braithwaiteindia.com](http://www.braithwaiteindia.com) and submit their offer with details to Dy. Manager (Pur), Braithwaite & Co. Ltd, 5 Hide Road, Kolkata-700043. All TCNs & Corrigendum etc. will be notified in our website [www.braithwaiteindia.com](http://www.braithwaiteindia.com) only.  
Dy. Manager (Purchase)

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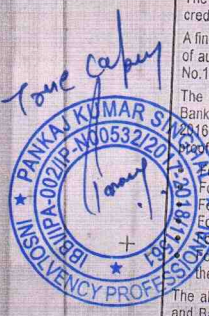
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Submission of false or misleading proofs of claim shall attract penalties.

Place: Delhi  
Date: 22nd November, 2019

-SD-  
Pankaj Kumar Singhal  
Interim Resolution Professional  
Frog Fone Private Limited



**Superhouse Limited**  
Registered Office : 150 Feet Road, Jajpur, Kharagpur

Notice is hereby given that under mentioned share certificates are reported to be lost. The company will issue duplicate share certificates in lieu of original share certificates, if no objection will be received within 21 days from the date of publication of this notice.

**प्रपत्र सं. 5**  
**ऋण वसूली अधिकरण**

6001/1, बुनिवर्सिटी रोड, हनुमान सेतु मंदिर के निकट, लखनऊ- 226007  
(क्षेत्राधिकार का एरिया - उत्तर प्रदेश का भाग)

**प्रकाशन द्वारा जवाब दाखिल करने तथा उपस्थिति के लिये समन्स**

एच.ए.नं. 245/2015 तिथि: 9.10.2019

(विधायक परिषदों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 की धारा 17 की उप-धारा (1) के अंतर्गत प्रतिवादियों के लिये समन्स)

प्रतिभूतिकरण आवेदन सं. 2015 का 245

फेडरल बैंक ..... आवेदक  
बनाम  
प्राधिकृत अधिकारी, शिवालिक मर्केन्टाइल को-ऑपरेटिव बैंक लि.  
तथा दो अन्य ..... प्रतिवादीगण

सेवा में

- रोहित रलहान, पुत्र श्री राजेन्द्र कुमार रलहान, निवासी डी-30ए, छत्तरपुर एक्स., नई दिल्ली-110074
- श्रीमती कल्पना रलहान, पत्नी श्री रोहित रलहान, निवासी डी-30ए, छत्तरपुर एक्स., नई दिल्ली-110074

ऊपर वर्णित आवेदन में आपको इस अधिकरण में व्यक्तिगत रूप से अथवा अपने विधिवत अधिकृत एजेंट अथवा विधिक प्रैक्टिशनर के माध्यम से चार सेट में पेपर बुक पद्धति में अपना जवाब तथा शपथ-पत्र (यदि कोई हो) दाखिल करना होगा तथा समन के प्रकाशन के बाद आवेदक अथवा उसके सहायक/विधिवत अधिकृत एजेंट को उसकी प्रति सर्व करने के बाद 3.12.2020 को 10.30 बजे पूर्वा. में इस अधिकरण के समक्ष उपस्थित होना होगा जिसमें विफल रहने पर आवेदन की सुनवाई एत निर्णय आपकी अनुपस्थिति में की जायेगी।

रजिस्ट्रार  
ऋण वसूली अधिकरण लखनऊ

**ऋण वसूली अधिकरण-I, दिल्ली**  
4था तल, जीवन तारा बिल्डिंग, संयद मार्ग, नई दिल्ली-110001

ओ.ए. नं. 1273/2018

**द सारस्वत को-ऑपरेटिव बैंक लि. ---आवेदक**  
बनाम  
**मै. स्टेल्को स्ट्रिप्स लि. तथा अन्य ----प्रतिवादीगण**

सेवा में,

- मै. स्टेल्को स्ट्रिप्स लिमिटेड  
कम्पनी अधिनियम, 1956 के प्रावधानों के अंतर्गत निगमित कम्पनी (ऋणधारक कम्पनी) द्वारा उसके प्रबंध निदेशक/प्राधिकृत हस्ताक्षरकर्ता, जिसका पंजीकृत कार्यालय सी-122, फेज-V, फोकल प्वाइन्ट, लुधियाना-141010, पंजाब में है।  
साथ ही: फैक्ट्री:  
यूनिट नं. 2, जी.टी. रोड, दोरास खन्ना, जिला लुधियाना, पंजाब
- श्री भारत भूषण जिन्दल, (मै. स्टेल्को स्ट्रिप्स लिमिटेड के निदेशक/गारन्टर) सी-122, फेज-V, फोकल प्वाइन्ट, लुधियाना-141010, पंजाब
- श्री मोहन लाल जिन्दल, (मै. स्टेल्को स्ट्रिप्स लिमिटेड के निदेशक/गारन्टर) 307/4, गुरुदेव नगर, लुधियाना-141010, पंजाब
- स्टेट बैंक ऑफ पटियाला, कॉमर्सियल शाखा, मिलर गंज, आरती कॉम्प्लेक्स, लुधियाना-141010, पंजाब
- एडलवेइस एसेट रीकन्स्ट्रक्शन कम्पनी लि.  
एडलवेइस हाउस, ऑफ. सीएसटी रोड, कलीना, मुम्बई-110098

साथ ही:  
शाखा कार्यालय: यूजीएफ-1, मर्केन्टाइल हाउस, 15, कस्तूरबा गांधी मार्ग, नई दिल्ली-110001

जैसा कि, ऊपर नामित आवेदक ने रु. 43,50,14,374.88/- (रुपए तैंतालिस करोड़ पचास लाख चौदह हजार तीन सौ चौहत्तर तथा पैसे अठ्ठासी मात्र) की वसूली के लिये आपके विरुद्ध एक मामला शुरू किया है, तथा जैसा कि इस अधिकरण की संतुष्टि के लिए यह साबित हो चुका है कि आपको सामान्य तरीके से सर्व करना संभव नहीं है। अतएव, विज्ञापन के माध्यम से इस सूचना के द्वारा आपको निर्देश दिया जाता है कि 13.12.2019 को 10.30 पूर्वा. में विद्वान रजिस्ट्रार के समक्ष उपस्थित हों। ध्यान रहे कि उपरोक्त तिथि को इस अधिकरण के समक्ष उपस्थित नहीं होने पर मामले की सुनवाई तथा निर्णय आपकी अनुपस्थिति में ही की जाएगी।

संरे हाथ से तथा अधिकरण की मुहर लगाकर आज, 13 नवम्बर, 2019 को दी गई।

**मुहर** अधिकरण के आदेश से  
रजिस्ट्रार के लिये

राष्ट्रीय कम्पनी विधि अधिकरण, प्रधान पीठ, नई दिल्ली के समक्ष कम्पनी आवेदन सं. सीए 115/एनबी/2019

सीमित दायित्व साहाय्य अधिनियम, 2008 की धारा 60-62 के तहत याचिका के मामले में;  
तथा  
निम्नलिखित के समावेशन के मामले में

- बीच प्रविष्टि प्रो.एल.एल.पी
- पंजीकृत पता: सी-4-5, एनजीएफ, सफदरजंग डेवलपमेंट एरिया, नई दिल्ली 110016
- आवेदक चम्पलाली सं. 1 अन्तर्गत कम्पनी सं. 1 एवं
- बीच तन्विष्टि एल.एल.पी

**AIR OFFICER COMMANDING**  
**AIR FORCE CENTRAL ACCOUNTS OFFICE**  
**SUBROTO PARK, NEW DELHI-10**

**ENROLMENT AS NON COMBATANT (ENROLLED)**  
**IN INDIAN AIR FORCE : COURSE NO. 01/2020**

- Applications are invited from suitable candidates for enrolment as Non Combatant (Enrolled) for course No. 01/2020, scheduled to commence on 03 Feb 2020 at Airmen Training School, Belgaum.
- No. of Vacancies : 01 vacancy for Cook.
- Eligibility conditions :
  - Male candidate should be matriculate from a recognized board/university.
  - Must be born between 30 Jan 1992 to 30 Jan 2003 (both days inclusive).
  - Candidates below 22 years should be unmarried at the time of enrolment. Candidates above 22 years may be married.
  - Should be medical fit for the trade allotted.
- Written application with bio-data to apply for selection process in plain paper to reach Air Force Central Accounts Office by 1400h on 25 Nov 19 (R) 25 Nov 19.

प्रारंभिक सार्वजनिक घोषणा  
(आरपीएट विद्यालय और शोधन अक्षमता बोर्ड (कारपोरेट व्यक्तियों को लिए विद्यालय समाधान प्रक्रिया) विनियमन 2016 के अनुच्छेद 6 के अन्तर्गत)

**फ्रॉग फोन प्राइवेट लिमिटेड के लेनदारों के ध्यानाकर्षण हेतु**

प्रारंभिक सूची	
1. कारपोरेट ऋणी का नाम	फ्रॉग फोन प्राइवेट लिमिटेड
2. कारपोरेट ऋणी के निगमन की तारीख	31 अक्टूबर, 2012
3. वह प्राधिकार, जिसके अधीन कारपोरेट ऋणी निगमित/रजिस्ट्रीकृत है	रजिस्ट्रार ऑफ कंपनीज - दिल्ली के एनसीटी
4. कारपोरेट पहचान सं. / कारपोरेट ऋणी का रीमित दायित्व पहचान संख्या	U32204DL2012PTC244253
5. कारपोरेट ऋणी के रजिस्ट्रीकृत कार्यालय और प्रधान कार्यालय (यदि कोई है) का पता	19, चायला कॉम्प्लेक्स, ए-216, शंकरपुर दिल्ली-110092, इंडिया
6. कारपोरेट ऋणी की बाबत दिवाला प्रक्रिया प्रारंभ होने की तारीख	19 नवम्बर, 2019। आवेदन संख्या IB-1452ND/2019 में माननीय एनसीएलटी, नई दिल्ली (कोर्ट-III) के आदेश की तारीख (आदेश की प्रति प्राप्त होना बाकी है)
7. दिवाला समाधान प्रक्रिया के समाप्त होने की अनुमानित तारीख	17 मई, 2020 (दिवाला प्रारंभ तिथि से 180 दिन)
8. अंतरिम समाधान व्यावसायिक के रूप में कार्य करने वाले दिवाला व्यावसायिक का नाम और रजिस्ट्रीकरण संख्या	पंकज कुमार सिंघल IBBI/PA-002/P-NC0532/2017-2018/11561
9. अंतरिम समाधान व्यावसायिक का, बोर्ड के पास रजिस्ट्रीकृत पता और ई-मेल	(संचार के लिए नहीं) पता: ए-233, ग्राउंड फ्लोर, बुनकर कॉलोनी, अशोक विहार, फेज-IV, दिल्ली-110052 मेल: aprlegaindia@gmail.com
10. अंतरिम समाधान व्यावसायिक के साथ पत्र-व्यवहार के लिए प्रयुक्त पता और ई-मेल	(संचार के लिए) पंकज कुमार सिंघल पता: उपर की तरह मेल: chirp.frogfone@gmail.com
11. दावे प्रस्तुत करने की अंतिम तारीख	08 दिसम्बर, 2019
12. अंतरिम समाधान व्यावसायिक द्वारा अभिलिखित धारा 21 के चपधारा (6क) के खंड (ख) के अधीन लेनदारों के वर्ग, यदि कोई है।	लगा नहीं
13. किसी वर्ग में लेनदारों के प्राधिकृत प्रतिनिधियों के रूप में कार्य करने के लिए अभिलिखित दिवाला व्यावसायिकों के नाम (प्रत्येक वर्ग के लिए तीन नाम)	लगा नहीं
14. (क) चुसंगत प्रारंभ और (ख) प्राधिकृत प्रतिनिधियों के बारे में चपलब्य है:	वेबसिक: <a href="https://www.ibbi.gov.in">https://www.ibbi.gov.in</a> भारतीय दिवाला और शोधन अक्षमता बोर्ड (आईबीबीआई) 7वीं मंजिल, गुरु गवत, शंकर मार्केट, कर्नाट सर्कस, नई दिल्ली-110001

यह सूचना दी जाती है कि राष्ट्रीय कंपनी विधि अधिकरण ने 19 नवम्बर, 2019 को फ्रॉग फोन प्राइवेट लिमिटेड की कारपोरेट दिवाला समाधान प्रक्रिया को प्रारंभ करने का आदेश दिया है।

फ्रॉग फोन प्राइवेट लिमिटेड के लेनदारों से अंतरिम समाधान व्यावसायिक को प्रविष्टि संख्या 10 के सामने उल्लिखित पते पर 06 दिसम्बर, 2019 को या उससे पूर्व सख्त सहित अपने दावे प्रस्तुत करने की अपेक्षा की जाती है।

वितीय लेनदार सख्त सहित अपने दावे केवल इलेक्ट्रॉनिक माध्यमों से प्रस्तुत करेंगे। अन्य सभी लेनदार सख्त सहित अपने दावे व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यमों से प्रस्तुत कर सकते हैं।

प्रविष्टि सं. 12 के सामने सूचीबद्ध किसी वर्ग का कोई वितीय लेनदार प्रविष्टि सं. 13 के सामने सूचीबद्ध तीन दिवाला व्यावसायिकों में से कोई भी वर्ग (वर्ग निर्दिष्ट) के प्राधिकृत प्रतिनिधि के रूप में कार्य करने के लिए अपनी पसन्द का संकेत देगा। (लगा नहीं)

भारतीय दिवाला और शोधन अक्षमता बोर्ड (कारपोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियमन 2016 के अनुच्छेद IV के अनुसार धारों को प्रस्तुत किया जाना है। धारों के समर्थन में दस्तावेजी प्रमाण के साथ निम्नलिखित रूपों में प्रमाण के साथ दावे प्रस्तुत किया जाना चाहिए:

- फॉर्मबी - कामकाजी और कर्मचारियों को छोड़कर परिचालन लेनदारों द्वारा धारों के लिए
- फॉर्मसी - वितीय लेनदारों द्वारा धारों के लिए
- फॉर्मसीए - एक कक्षा में वितीय लेनदारों द्वारा धारों के लिए
- फॉर्मसी - काम करने वाले और कर्मचारियों द्वारा धारों के लिए
- फॉर्मडी - कामगार और कर्मचारियों के अधिकृत प्रतिनिधि द्वारा धारों के लिए
- फॉर्मएन - लेनदारों द्वारा धारों के लिए (वितीय लेनदारों और कारपोरेट ऋणदाता के परिचालन लेनदारों अलावा)

उपरोक्त प्रारंभ वेबसाइट [www.ibbi.gov.in](http://www.ibbi.gov.in) भारतीय दिवाला और शोधन अक्षमता बोर्ड से डाउनलोड किए जा सकते हैं।

धारों के विषय या धाक सख्त प्रस्तुत करना संजोच्य होगा।

हरता /-  
पंकज कुमार सिंघल  
अंतरिम समाधान व्यावसायिक  
फ्रॉग फोन प्राइवेट लिमिटेड

